

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:3117
ANSWERED ON:30.08.2012
NAVRATNA STATUS TO PSUS
Patel Shri Lalubhai

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the number of Public Sector Undertakings (PSUs) conferred the status of Navratna during the last three years and the current year;
- (b) whether the Government proposes to confer the status of Navratna to some more PSUs;
- (c) if so, the details thereof;
- (d) whether the State Governments have also made such demand;
- (e) if so, the details thereof; and
- (f) the laid down norms for conferring the status of Navratna to PSUs?

Answer

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

(a) : During the last three years (2009, 2010 and 2011) 3 Central Public Sector Enterprises (CPSEs), namely (i) Oil India Limited, (ii) Rashtriya Ispat Nigam Limited and (iii) Neyveli Lignite Corporation Limited have been granted Navratna status. During the current year, no CPSE has been granted Navratna status.

(b) and (c) : As per the procedure laid down by the Government, the proposals for grant of Navratna status to CPSEs are initiated by the concerned administrative Ministries and are considered by the Inter-Ministerial Committee and Apex Committee. The recommendations of the Apex Committee for grant of Navratna status to CPSEs are placed before the Minister for Heavy Industries and Public Enterprises for taking a final decision.

(d) and (e): The Navratna scheme is applicable for CPSEs only.

(f) : As per the criteria laid down by the Government, Navratna Category - I and Schedule 'A' CPSEs, which have obtained 'excellent' or 'very good' rating under the Memorandum of Understanding system in three of the last five years, and have a composite score of 60 or above in the six selected performance parameters, namely, (i) net profit to net worth, (ii) manpower cost to total cost of production/services, (iii) profit before depreciation, interest and taxes to capital employed, (iv) profit before interest and taxes to turnover,

(v) earning per share and (vi) inter sectoral performance, are eligible to be considered for grant of Navratna status.